

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. RST.A /20/2024 C.P. (IB)/25(MB)2024

IN THE MATTER OF

Sameer Jagdishchandra Pandya

U/s 94(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Amir Arsiwala (PH)

For the Respondent:

ORDER

RST.A/20/2024 – The prayer in this IA is for reviving the CP 25 of 2024 vide order dated 18.01.2024. No reasons have been stated in the IA for withdrawal at the initial stage and also now for restoring the IA. In the order dated 18.01.2024, the attendance of the Counsel has been recorded though instead of Applicant, the same is wrongly recorded as the Respondent. Be that as it may, even presently the IA has been filed through the same Counsel. The matter was listed earlier on 15.04.2024 when the Ld. Counsel for the Applicant sought time to file the Affidavit of the Counsel who appeared on 18.01.2024. The permission was granted to place on record the affidavit of the Ld. Counsel. The affidavit dated 10.04.2024 is placed on record. On perusal, we find that the Counsel has neither given the CP No. stated to have been listed in Court-2 so as to enable us to verify the contents. Otherwise also, there is no reason stated by the Counsel either in the IA or in the affidavit firstly for withdrawal and now for restoration. In view of the above said, there is no reason for reviewing the order dated 18.01.2024. In view of these observations, the IA is **dismissed**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/